Food Safety and Standards Authority of India

(A Statutory Authority established under Food Safety & Standards Act, 2006)

FDA Bhawan, Kotla Road, New Delhi - 110002

Dated the 17th March, 2025

Adopted and Confirmed Minutes of the Meeting

Subject: Adopted and Confirmed minutes of 45th Meeting of CAC-reg

The draft minutes of the 45th meeting of Central Advisory Committee held on 7th November 2024 at FDA Bhawan, New Delhi chaired by the CEO, FSSAI was adopted and confirmed in the 46th CAC meeting held on 4th February, 2025 at Bhubaneshwar, Odisha considering the comments/inputs received from the member.

The adopted and confirmed minutes of the 45th meeting is enclosed herewith for information please.

(Rakesh Kumar)
Director (RCD)

Encl: As above

To:

i. All CAC members;

ii. Special invitees;

iii. FSSAI officials.

Copy to:

PS to CEO, FSSAI

Minutes of the 45 th meeting of the Central Advisory Committee (CAC)			
Date	07 th November, 2024	Time	9:30 AM
Location/Venue	FDA Bhawan, New Delhi	Meeting No.	45 th
List of Attendees	Annexure 1		
Welcome	CEO, FSSAI extended a warm welcome to the Food Safety Commissioners, state representatives, CAC members and representatives of various ministries and briefed about the agenda of the meeting.		
	He commended States and UTs for their proactive contribution in advancing food safety through initiatives like targeted drives, training and awareness programs during this festive season.		
·	CEO, FSSAI also directed the States/UTs to ramp up food safety surveillance efforts during the peak tourist season, from November to March, at popular tourist destinations to ensure heightened safety standards. States/UTs were also asked to deploy Food Safety on Wheels mobile vans for this purpose.		
Key dis	cussion points on Agenda Items	s placed in the mee	ting
Agenda Item	Key discussion po	oints	Action required by:
Agenda Item 1: Disclosure of interest by members	of Specific Declaration of Interest and Declaration concerning Confidentiality		States/UTs
Agenda Item 2: Adoption of minutes of 44 th meeting of CAC held on 22 nd August, 2024	The minutes of the 44 th meeting by members of CAC.	of CAC were confi	rmed and adopted
Agenda Item 3: Action Taken Report for the 43 rd CAC held on 15.03.2024	the decision taken in the 43 rd meeting of CAC. It was pointed out that the action taken report has been received from 11 States/UTs. The remaining		States/UTs
Agenda Item 4: Review of performance of States/UTs based	f follows:		

on the		
information	a. States/UTs:	
received from	i. States/UTs of Andaman & Nicobar	
States/UTs based	Island and Tripura to initiate the creation	
on Quarterly	of sanctioned post of Designated Officers at	
report/Annual	the earliest.	
Report.	ii. States/UTs to expedite the Process of	
	recruitment of full-time DOs and FSOs.	
et e d'activitée	iii. State of Haryana to expedite the	
	constitution of DLAC & SLAC as per the process.	
	iv. States/UTs namely Dadra and NH & DD	
	and Delhi to expedite the constitution of	
	SLAC as per the process.	
	v. States/UTs are requested to regularly	:
	convene Advisory Committee meetings at	
	State & District level as per the target.	
	vi. States/UTs namely, Bihar, Dadra and NH	
	& DD and Mizoram to constitute State	
	Appellate Tribunal.	
	vii. States/UTs to publicize the establishment	
	of State Appellate Tribunal amongst the	:
	Food Businesses.	
	viii. States/UTs to ensure lifting of the number	
	of enforcement and surveillance samples as	
	per the expected sampling;	
	ix. States/UTs to ensure complete reporting of	
	enforcement and surveillance samples	
	drawn on the FoSCoS portal.	
	x. State/UTs to ensure timely inspection as	
	per the target and upload the data in	
	FoSCoS	
	b. FSSAI:	
	i. For UTs except Jammu & Kashmir and	
	Delhi, the data related to DLAC	
	constitution and number of meetings may	
	not be considered. The same to be updated	
	in the FSSAI State Portal.	
Agenda Item 5:	The agenda was deliberated and the followings	States/UTs
	have been highlighted-	
MoU between	a. Work Plan 2021-22:	
FSSAI and	i. States/UTs namely Bihar, Jharkhand,	
States/UTs for	Puducherry to submit the final UCs with	
Strengthening of	the physical and financial progress report	
Food Safety Eco-	for the year 2021-2022 in stipulated format	
system in the	at the earliest.	
Country	ii. To surrender the unspent balance (Non-	
	CSS) under WP 2021-22, if any, lying with	
	States/UTs at the closing of FY 2022-23,	

along with the interest, if any, accrued on grant received from FSSAI.

b. Work Plan 2022-23:

- i. States/UTs namely Bihar, Uttar Pradesh, Jharkhand, Andhra Pradesh, Kerala, Puducherry, Jammu and Kashmir, Sikkim, Meghalaya, Punjab to submit the final UCs with the physical and financial progress report for the year 2022-23 in stipulated format at the earliest.
- ii. To surrender the unspent balance (Non-CSS) under WP 2022-23, if any, lying with States/UTs at the closing of FY 2023-24, along with the interest, if any, accrued on grant received from FSSAI.

c. Work Plan 2023-24:

i. States/UTs are requested to submit the final UCs with the physical and financial progress report for the year 2023-24 in stipulated format at the earliest.

d. Work Plan 2024-25:

- i. States/UTs namely Andhra Pradesh, and Jammu and Kashmir to submit the final Utilisation Certificate for the fund released Under Work Plan 2022-23 for release of fund under WP 2024-25.
- States/UTs to surrender the unutilised funds (Non-CSS) under 2021-22, 2022-23 along with Progress report and Provisional Utilisation certificate along with progress report for 2023-24 for release of funds under WP 2024-25.
- iii. States/UTs who have received the first tranche amount are requested to promptly utilize the allocated amount and submit the provisional certificate of utilization of funds released in the first tranche along with their request for the release of the second tranche.
- iv. States/UTs to ensure submission of annual Work Plan proposal for the year 2024-25 latest by 31st December, 2024. No proposal will be considered post the timeline.

	In addition, States/UTs with 90:10 and 60:40	<u> </u>	
	(FSSAI: State/UT) fund share option in respect to		
	the overall budget of the Work Plan, to confirm		
·	receipt of matching State share and submit		
	documentary evidence in support of such claim.		
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Agenda Item 6:	Commissioner of Food Safety (CFS) of all		
Strengthening of	States/UTs to give necessary directions to their		
Quality of	DOs / FSOs on the following-		
Fortified Rice in	i. To plan follow-up inspections of premises		
	I F	,	
the country	of manufacturers of FRK and Premix for		
	FRK.		
	ii. To conduct trainings of these FBOs based		
	on the identified gaps during inspections /		
	audits.		
	iii. To sensitize these manufacturing FBOs		
	regarding lab testing of every batch of		
	production.		
	iv. To ensure the feeding of data of production		
	of every batch of Fortified Rice, FRK and		
	Premix on FoRTrace portal by these FBOs.		
	v. To create awareness through Public		
	Distribution System (PDS) and other		
	educational institutes regarding health		
	benefits of FRK and Fortified Rice.		
Agenda Item 7:	i. States/UTs may deploy more FSOs in one	States/UTs	
1.50man Item 7.	district to another for lifting of surveillance	Blaces/ O 13	
Adherence to the	samples, where manufacturing units are		
annual target of	higher in number.		
surveillance	ii. States/UTs are also requested to include the		
sampling	number of surveillance samples analysed in	A	
1 0	Food Safety on Wheels (FSWs) in the data		
	submitted to FSSAI.		
		1	
·	, ,		
	enforcement sample from minimum 5 per		
	FSO to minimum 10 per FSO and to	The state of the s	
	decrease the lifting of surveillance sample		
	from minimum 25 per FSO to minimum 15		
	per FSO.	G 775	
Agenda Item 8:	i. States/UTs to ensure that	States/UTs	
Non Adherence to	manufacturing/selling of food articles are		
	prohibited after receipt of the report of		
±	primary laboratory.		
under Food Safety	ii. Further, States/UTs to initiate recall action		
and Standards	as per FSS (Food Recall Procedure)		
(Food Recall	Regulation, 2017 after receipt of referral		
Procedure)	lab report.		
Regulations, 2017	iii. States/UTs to comply with FSS (Food		
	Recall Procedure) Regulations, 2017 by	VIII	
		.1 .	

	reporting recalls to FSSAI for effective nationwide food safety monitoring.	
Agenda Item 9:	(i) Notified Laboratories in the States/UT:	States/UTs
Credible Food Testing and Effective Surveillance	Advisor (QA), FSSAI has presented an overview of the existing Notified Food Testing Laboratories in various States and Union Territories, with a particular focus on the State Food Testing laboratories.	
	It was mentioned that there is an urgent need for infrastructure development (including equipment up gradation & manpower allocation) in the State Food Testing Laboratories (SFTLs) which are yet to be notified.	
	All those SFTLs are requested to obtain NABL accreditation within six months.	
	 (ii) Use of InFoLNeT and Implementation of LIMS: a) During the meeting, it was apprised that many SFTLs have not started the activity of uploading test reports on InFoLNeT till date. b) Further, it was also highlighted that the test report generated by several States/UTs w.r.t. non-compliance has lots of discrepancies. Around Fifteen points of discrepancies were discussed and presented. c) The State of Uttar Pradesh and Maharashtra was requested to expedite the long time issue of SFTL, Meerut and SFTL, Aurangabad for not updating their profile on the InFoLNeT portal till date. All the SFTLs are requested to update their laboratory profile on InFoLNeT and upload all test reports on timely basis. d) States/UTs are recommended to inspect the private FSSAI notified food testing labs to check the credibility of thereports generated, functioning of the lab. e) State officials also highlighted the lack of awareness among food testing laboratories regarding the direction being issued by FSSAI for testing surveillance and regulatory samples. 	
	f) Advisor (QA), FSSAI has mentioned about the need to establish a State level advisory committee to monitor regular activity of Food	

Testing Laboratory in government and private sector.	
Decision:	-
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laboratories to update their profile and also	
to submit the test report on InFoLNet portal	
within one month otherwise action will be	
taken against Food Testing Laboratories	
including de-notification of laboratory;	
ii. CEO FSSAI has also directed QA division to	
conduct virtual meeting with State Food	
Safety Commissioner and Laboratory	
officials which have not uploaded test	
reports;	
iii. States/UTs are recommended to inspect the	
private FSSAI notified food testing labs to	
check the credibility of thereports generated,	**************************************
functioning of the lab.	AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA
(iii) Financial Autonomy in the States/UT:	States/UTs
a) The matter related to the lack of financial	
autonomy in State Food Testing Laboratories	VP-III-VP-VP-III-VP-VP-IIII-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-IIII-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-IIII-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-IIII-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III-VP-III
(SFTLs) was also highlighted.	
b) Key issues (such as delay in acquiring	
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facilities, delay in repairing of High End	
Equipment's, basic equipment's and purchase	
of consumables like helium for GCMS)	
resulting from lack of financial autonomy was	
briefly discussed.	
Decision:	
FSSAI has emphasized the States to address the	
challenges being faced by SFTLs due to lack of	
financial autonomy.	
(iv) NABL accreditation under Integrated	States/UTs
assessment & Enhancement of Scope:	***************************************
a) All the State Food Testing Laboratories	VF-Priming Priming Pri
(SFTLs) to adhere to the timeline to get	***************************************
NABL accreditation under Integrated	
Assessment system.	
b) All SFTLs with HEEs are requested to	-
incorporate HEEs test parameters	
-	-
(Pesticides, Heavy Metals, Antibiotics,	
Mycotoxins, naturally occurring Toxic	
Substances etc.) in their scope of NABL	
accreditation.	
c) All SFTLs with FSSAI-NABL Integrated	
Assessment (I.A) are requested to enhance	
	l

their I.A scope of accreditation.	
(v) Payments & Utilization Certificates:	States/UTs
a) All States are requested to complete the	24440, 010
pending payments to the vendors for HEEs	
and Microbiology lab on turnkey basis at the	
earliest.	
b) SFTLs should ensure timely submission of	
monthly progress report.	
c) States to send the Utilization Certificate in the	
hard copies for the grants utilized under CSS	
by 31st December 2024.	
(vi) Operationalization of High End	Bihar,
Equipment's:	Jharkhand,
a) State of Bihar, Jharkhand, Karnataka	Karnataka,
(Bangalore), Manipur, Nagaland, Telangana	Manipur,
to operationalize High End Equipment's	Nagaland,
(HEEs) at the earliest.	Telangana
(vii) Food Safety on Wheels (FSWs):	States/UTs,
a) States are requested to ensure regular upload of	
FSW activities (Testing, Training and	
Awareness) on the FSW web portal and share	
activities photographs on dedicated WhatsApp	
group for all the FSW vehicles undertheir	
jurisdiction;	1
b) State of Andhra Pradesh, Manipur Mizoram	Andhra
and Puducherry are advised to utilize FSWs for	Pradesh,
all the 3 activities (i.e., Testing, Training and	Manipur,
Awareness) efficiently and effectively;	Mizoram and
	Puducherry.
c) State of Arunachal Pradesh, Maharashtra are	Arunachal
advised to utilize FSWs for Training and	Pradesh,
Awareness efficiently and effectively.	Maharashtra
(viii) New Food Testing Laboratory:	Arunachal
a) State official of Arunachal Pradesh was	Pradesh
apprised about the communication w.r.t the	
establishment of food testing laboratory in	
Arunachal Pradesh. In this regard, State was	
requested to identify the building.	

(ix) Other Points:

- a) Surveillance: State of Assam, Goa, Gujarat, Rajasthan, Tripura and Uttar Pradesh to whom grants were allocated to execute the surveillance plan under the Special Surveillance Drive are requested to immediately execute the plan and share the final report with FSSAI.
- b) **PT programme:** States/UTs are requested to participate in PT programmes conducted by FSSAI from time to time.
- c) **Training**: In order to strengthen the Laboratory Personnel, States/UTs are requested to share their nominations for trainings on Opinion Formation conducted by FSSAI from time to time.
- d) In order to address and asses the issues of Goa SFTL, CEO FSSAI has directed Dr. Ajai Prakash Gupta, Director (QA) to visit the state government lab.
- e) During the meeting, it was deliberated that in the state of Jharkhand, for the SFTL, Ranchi, manpower is already sanctioned by the respective state government, whereas the position is not filled and all the sanctioned post is still vacant. Further, in the state of Maharashtra, for the two SFTLs i.e State FDA lab, Nagpur & FDA lab, Mumbai, no any post is sanctioned by the respective state government.

CEO, FSSAI has directed to send a letter to the Chief Secretaries of the respective states of Jharkhand and Maharashtra regarding the above issue related to allocation of Manpower in SFTLs of those states.

(x) Surveillance 2024-25

(xi) Special Drive: Expansion of Food Testing facilities for testing of Organic Produce in different parts of India.

(xii) Status of Rice Fortification in the States/UT

Assam, Goa, Gujarat, Rajasthan, Tripura and Uttar Pradesh.

States/UTs & QA division

States/UTs & QA Division

***	(xiii) Antimicrobial resistance (AMR)	
Agenda Item 10: Training and Capacity Building	 i. States/UTs to organize FoSTaC training programs in their respective State/UT with the help of FSSAI's empanelled Training Partners and utilize the grant (if any) sanctioned to the State/UT under the MoU for the financial year 2024-25. ii. States/UTs to utilize funds sanctioned under MoUs for training of Canteens of Universities, Colleges and Hostels. iii. States/UTs which are facing difficulty in getting Training partners or Trainers for conducting training programs can apply for becoming Training Partner under FoSTaC Program. iv. States/UTs to share information regarding 	States/UTs
	training conducted by them.	C. ATT
Agenda Item 11: Social and Behavioural Change	i. States/UTs to encourage Districts to participate enthusiastically in Eat Right challenge, aiming to score maximum marks by focusing on improving their food environments. Ms. Vandana, Deputy Manager, SBCD (7390990458, iec@fssai.gov.in) is the Nodal Officer, in case of any query. ii. States/UTs to share the Compiled list of UCs and Statement of Expenditure for settlement of account and transfer of Balance Payment regarding Eat Right Mela and Walkathon conducted during 2021-22. UCs must be shared latest by 30th November 2024. iii. States/UTs to share the list of cities along with tentative dates to organize Eat Right Mela and Walkathon. States/UTs are also requested to appoint and share the name of the Nodal Officer who will be the contact point for this event. In case of any query Sh. Vishwas Sharma, Deputy Manager SBCD (8390908814, iec@fssai.gov.in) is the Nodal Officer. iv. States/UTs, who have been issued sanctior orders, are requested to expedite the process to develop Healthy and Hygienic Food Streets. v. States/UTs, who have not sent their proposal are requested to share the proposal	

	vi.	pipprocess2023.24@gmail.com with urbanhealthsection2017@gmail.com with copy to iec@fssai.gov.in States/UTs to promote the Eat Right School programme to help develop Eat Right conscious communities, fostering awareness about food safety, nutrition, and healthy eating habits among students and their families. States and UTs are requested to Put the contact number of School authorities (Principal, Director, HWA) in registration of the Eat Right School ensuring smooth communication	
	viii.	States/UTs to Display the Eat Right Certificates at prominent places so that the awareness about Food Safety may spread broadly.	
	ix.	States/UTs to promote Eat Right Certification programme to help develop Eat Right conscious communities, fostering awareness about food safety, nutrition, and healthy eating habits among citizen at large.	
	x.	States/UTs to appoint and share the name of the Nodal Officer regarding Eat Right Initiatives.	
	xi.	States/UTs to encourage stakeholders to follow FSSAI's Social Media Handles and Like/retweet/disseminate the content further to maximize outreach.	
. ,	xii.	States/UTs to timely share their regional activities such as surveillance/enforcement drives, events etc which can be posted on Social Media Handles of FSSAI. Sh Kumar	
		Vikash, Manager, SBCD (9304111007) is the nodal officer for all Social Media handles. Email: <u>iec@fssai.gov.in</u>	
	xiii.	States/UTs may spread awareness through Nukkad Natak and share the Pics/Video with iec@fssai.gov.in	
Agenda Item 12:	i.	With the approval of CEO, FSSAI,	States/UTs
Any other agenda		Telangana and Gujarat shared their success stories, showcasing impactful activities like	
with the approval		enforcement and surveillance drives, as	
of Chairperson		well as consumer awareness campaigns.	
		CEO, FSSAI also requested other States/UTs to share their success stories in	
		next CAC meeting.	
	ii.	States/UTs were briefed about the criteria	
		of RAKSA SUCHAKANK for assessment	· · · · · · · · · · · · · · · · · · ·

- of States/UTs in the year 2024-25. It was also suggested that the document to be shared with the States/UTs for their inputs/suggestions.
- iii. States/UTs to conduct inspection of warehouses of e-commerce businesses for ensuring good hygienic and sanitary practices.

The points emerged during Food Safety Manthan held during August to October, 2024 was highlighted in the meeting and the following points were suggested by the States/UTs-

- i. Clarification to be issued that the date of commencement of offence u/s 77 of FSS Act, 2006 to be considered from the date of lifting of samples.
- ii. For perishable food items, either three samples to be lifted and sent to Primary laboratory or one sample to be sent directly to the Referral Laboratory for analysis. Since, the shelf-life of the product may deteriorate, no appeal by the FBOs to be considered for such samples. The Designated Officers may give their opinion based on the report of primary/referral laboratory.
- iii. The timeline for appeal by FBO based on the report of primary laboratory and communication received from Designated Officer can be reduced to 15 days instead of existing 30 days.
- iv. For renewal of license, FBOs can be allowed to choose their renewal date based on quarter end i.e., 31st March, 30th June, 30th September and 31st December.

(G. Kamala Vardhana Rao) Chief Executive Officer, FSSAI

List of Participants

Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair

Representatives of Ministries/ Departments: -

- 1. Dr. Namita Negi, Executive Director (Health), M/o Railways
- 2. Sh. Neeraj Arora, Deputy Director, M/o MSME
- 3. Sh. Mukesh Meghwal, Deputy Director, Department of Commerce
- 4. Sh. Ajith Kumar K, Asst. Commissioner (DD), D/o Animal Husbandry & Dairying
- 5. Smt. Vayaila Rungsung, Director, M/o Food Processing Industries

Commissioners of Food Safety of States/UTs:

- 1. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
- 2. Ms. D.B.S Mukhim, Commissioner of Food Safety, Meghalaya
- 3. Sh. Hashmat Ali Yauto, Commissioner of Food Safety, Jammu & Kashmir
- 4. Dr. Poma Tudu, Commissioner of Food Safety, Odisha
- 5. Ms. Neha Bansal, Commissioner of Food Safety, Delhi

Members from various fields (Other than CFS):

- 1. Ms. S. Saroja, Executive Director, Representative of Consumer Organization
- 2. Sh. Manoj Pareek, Head R&D, HUL, Representative of the Food Industry
- 3. Dr. C. Chinnusamy, Retired Dean, TNAU, Representative of Agriculture
- 4. Dr. Balwinder Bajwa, CEO, EFRAC
- 5. Ms. Gunjan Jha, Senior Scientist & Head, Representative of Agriculture
- 6. Sh. Deepak Saxena, Associate Director, CUTS, Jaipur

Representatives from States/UTs:

- 1. Ms. Rekha S. Chauhan, Additional Commissioner of Food Safety, Uttar Pradesh
- 2. Dr. T.A. Devaparthasarathy, Additional Commissioner of Food Safety, MBBS DPH, Tamil Nadu
- 3. Sh. Niraj Thapa, Joint Commissioner, Sikkim
- 4. Ms. Maya Awasthi, Joint Commissioner, Madhya Pradesh
- 5. Sh. Ulhas Ingawale, Joint Commissioner, Maharashtra
- 6. Sh. Daya Kishan Sharma, Joint Commissioner of Food Safety, Haryana
- 7. Dr. S. N. Dholpuria, Joint Commissioner, Rajasthan
- 8. Dr. Sivaleela, Director, Institute of Preventive Medicine, Telangana
- 9. Sh. H.S Singh, Deputy Commissioner, Uttar Pradesh
- 10. Sh. John Vijayakumar, Deputy Commissioner of Food Safety, Kerala
- 11. Dr. Saryauti Reang, Deputy Food Safety Commissioner, Tripura
- 12. Sh. Anupam Gogoi, Food Analyst, Assam
- 13. Sh. F. Lalliantluanga, Joint Director, Mizoram
- 14. Ms. Ravneet Sidhu, Director, Food and Drugs Lab, Punjab
- 15. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
- 16. Sh. Surendra Roy, OSD cum Nodal Officer, Food Safety, Bihar
- 17. Sh. Ranjeet Singh, Designated Officer (HQ), Delhi
- 18. Sh. Sreekar Reddy, Consultant, Food Safety Department, Telangana
- 19. Sh. Ashish Kumar Yadav, Senior Food Safety Officer, Chattishgarh

20. Sh. Ajit Baghel, Food Safety Officer, Chattishgarh

FSSAI Officials: -

- 1. Ms. Inoshi Sharma, ED (CS)
- 2. Sh. Uma Shankar Dhyani, ED (HR)
- 3. Dr Satyen Kumar Panda, Advisor, QA
- 4. Sh. Sidhartha Roy, Principal Manager, SBCD
- 5. Sh. Rakesh Kumar, Director, RCD
- 6. Dr. Ajai Prakash Gupta, Director, QA
- 7. Ms. Sweety Behera, Director, QA
- 8. Ms. Lily Prasad, Chief Technology Officer, IT
- 9. Sh. S Sharad Rao, Joint Director, RCD
- 10. Sh. Ajeet Singh, Joint Director, RCD
- 11. Sh. Akhilesh Gupta, Deputy Director, RCD
- 12. Sh. Nilesh Ojha, Deputy Director, RCD
- 13. Sh. Ram Kumar Prasad, Deputy Director, RCD
- 14. Sh. Venugopal D, Deputy Director, QA
- 15. Sh. Virendra Singh Shekhawat, Manager, Training
- 16. Ms. Sabita Jaiswal, Assistant Director, QA
- 17. Ms. Ritu Saxena, Assistant Director, RCD
- 18. Ms. Prasansa Singh, Assistant Director, RCD
- 19. Ms. Arkalina Dwibedi, Technical Officer, RCD
- 20. Ms. Himanshi Solanki, Technical Officer, RCD
- 21. Sh. Alakshendra Singh, Technical Officer, QA
- 22. Sh. Vikram Singh, Technical Officer, QA
- 23. Ms. Bhawana Anand, Technical Officer, QA
- 24. Sh. Prathiksh, Technical Officer, Training Division
- 25. Sh. Manoj Patel, Assistant, RCD
- 26. Sh. Aniket Kumar, Assistant, RCD
- 27. Ms. Jaya, Assistant, RCD
- 28. Ms. Shivani Nama, Personal Assistant, RCD
- 29. Ms. Priyanka Shukla, Helpline Executive, RCD
- 30. Mr. Kaushik Bajpayee, IT
- 31. Mr. Gourish, IT

Members, Representatives and Officials joined through Video Conferencing: -

- 1. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
- 2. Mr. Thiru. R. Lalvena, I.A.S, Commissioner Food Safety, Tamil Nadu
- 3. Sh. Anoop Khinchi, Commissioner of Food Safety, Nagaland
- 4. Shri Srinivas K., IAS, Commissioner of Food Safety, Karnataka
- 5. Shri. R. V Karnan, IAS, Commissioner of Food Safety, Telangana
- 6. Sh. Iqbal Khan, Commissioner of Food Safety, Rajasthan
- 7. Ms. Shweta Dessai, Director and Commissioner of Food Safety, Goa
- 8. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu and Kashmir
- 9. Ms. Lokam Mangha, Deputy Commissioner of Food Safety, Arunachal Pradesh
- 10. Ms. Suktisita Bhattacharya, Special Commissioner of Food Safety, West Bengal
- 11. Dr. S. Rajen Singh, Joint Commissioner of Food Safety, Manipur
- 12. Col. Sujay Kumar, Director, ERO, FSSAI
- 13. Sh. V.K. Pancham, Director, SRO, FSSAI

- 14. Ms. Pritee Chaudhary, Director, WRO, FSSAI
- 15. Shri. Nilamani Biswal,m Joint Director, ERO, FSSAI
- 16. Dr. Vijaya Gautam, Assistant Commissioner (Food Safety), Himachal Pradesh
- 17. Shri. Thamxhos, Assistant Commissioner & Designated Officer, Leh
- 18. Sh. Subir Ranjan, Representative Ministry of Agriculture
- 19. Sh. O.D. Sangma, Deputy Commissioner, Meghalaya
- 20. Dr Wadamika Lyngdoh, Deputy Commissioner, Meghalaya
- 21. Sh. Deepak Saxena, Representative of Consumer from CUTS
- 22. Sh. Nitesh Mishra, Assistant Commissioner of Food Safety, Chhattisgarh
- 23. Sh. Mohit Behara Assistant Commissioner of Food Safety, Chhattisgarh
- 24. Sh. Jagdish Dhiman, Assistant Commissioner, Himachal Pradesh
- 25. Dr S P Vasireddi, Executive Chairman, Vimta Labs Ltd., Representative of Food laboratories
- 26. Sh. James, Designated Officer, Manipur
- 27. Ms. Bisosana, Designated Officer, Manipur
- 28. Sanajaoba food Analyst, SPHL Manipur
- 29. Dr. Sandeep Kumar Sharma, Senior Scientist, CSIR
- 30. Sh. N. Ramadasan Nair, Designated Officer, A&N Islands
- 31. Ms. Seema Kumari, Joint secretary Health, Jharkhand
- 32. Mr. Firdous Ahmed, Food Safety Officer, Jammu and Kashmir
- 33. Ms. Sarmishtha Mukhopadhyay Food Analyst KMC, West Bengal
- 34. Sh. Sendongkaba, Food Safety Consultant, Nagaland
- 35. Sh. Karan Singh Tanwar, Chief Food Analyst, Rajasthan, Jaipur
- 36. Dr. D. Dhingra, Principal Scientist, ICAR
- 37. Shri. Nayeem Ahmad, Designated Officer, Kargil, Ladakh
- 38. Ms. Pratikshya D Mahapatra, Designated Officer-in-charge, Odisha
- 39. Shri. V.Thirukumaran, AIA, MoFPI
- 40. Dr. John Kemp, State Program Officer, Nagaland
- 41. Ms. Mayanka Khare, FSO, Madhya Pradesh

Regrets:

CFS of States/UTs (Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli and Daman & Diu, Himachal Pradesh, Haryana, Jharkhand, Kerala, Ladakh, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Puducherry, Punjab, Sikkim, Tripura, Uttarakhand & Uttar Pradesh,). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

^{*} Mistakes in the spelling of any name or missing names are unintentional and are regretted.